IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G. M. MOHIUDDIN

WRIT PETITION NO: 30730 OF 2025

Between:

Thodeti Kavya Sri, D/o Thodeti Ravi Kumar. aged about 21 years, Occ Student R/o 14.No.Q.No.M-62, Workers Colony. Ramagundem, Peddapalli Dist

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare, Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ Order or Direction particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercise the web options for the ongoing/next phase of counseling, for admission/counseling into undergraduate Courses i.e., MBBS/BDS, for academic year 2025-2026, under 'B' Category Management Quota for ongoing/next phase of counseling, for admission into MBBS/BDS, Course, as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner request to exercise the web options for the ongoing/ next phase of counseling for admission/counseling into undergraduate Courses MBBS/BDS, for academic year 2025-2026, under B Category Management Quota

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request to permit her to

exercise the web options for the ongoing/next phase of counseling, for admission/counseling into undergraduate courses i.e., MBBS/BDS for academic year 2025-2025, under "B" category Management Quota for ongoing/next phase :of: counseling, Pending Disposal of the Writ Petition

Counsel for the Petitioner: SRI B. OM PRAKASH YADAV

Counsel for Respondent No. 1: SRI TANDRA RAMESH,
AGP FOR MEDICAL HEALTH & FAMILY WELFARE

Counsel for Respondent No. 2: SRI T. SHARATH,
SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30730 of 2025

ORDER:

Sri B. Om Prakash Yadav, learned counsel appears for the petitioner.

Sri Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. This writ petition has been filed by the petitioner seeking a direction to the respondents to permit her to exercise web option for admission into undergraduate courses i.e., MBBS/BDS under Management Quota "B" category for the academic year 2025-2026 in the next phase of counselling.

3. The case of the petitioner is that she had only registered under "A" category. However, due to lack of knowledge, she could not exercise web option in the first phase of counselling, for admission into BDS course under "B" category for the academic year 2025-26 before 2:00 p.m. on 24.09.2025 in terms of the notification dated 22.09.2025.

4. Learned Standing Counsel for the University has referred to the notification dated 22.09.2025. It is submitted that the note and instructions to the candidates, categorically specify that the candidates in the final merit list, who do not exercise web options in the first phase of counselling, shall not be eligible to exercise web options in the subsequent phase of counselling to prevent seat blocking. Petitioner is one such candidate, who has not exercised her web options in the first round of counselling nor has opted for admission into BDS course under "B" category, whereafter she could avail the remaining seats under 'C/NRI' quota. He submits that the corrigendum dated 04.10.2025 and 06.10.2025 permits fresh

registrations only to such candidates, who had exercised web options. Therefore, the petitioner does not fit in the said category. He, however, submits that if the petitioner makes a representation, the University would consider it in accordance with law.

5. Having considered the submissions of learned counsel for the petitioner as also the learned Standing counsel for University and having regard to the above facts and circumstances, petitioner is allowed liberty to make a representation before respondent No.2-University in respect of her claim for exercise of web options for admission into BDS course, for the academic year 2025-26 under "B" category. On receipt of such representation, the University would consider the same in accordance with law within a period of two days.

6. If the University allows the petitioner to exercise her web options, her case shall be considered in the unfilled seats in the mop-up round.

7. Let it be made clear that we have not expressed any opinion on the merits of the case.

8. Accordingly, the writ petition is disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, State of Telangana Secretariat Buildings, Hyderabad
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to Sri B Om Prakash Yadav Advocate [OPUC]
4. Two CCs to GP For Medical Health & Family Welfare, High Court for the State of Telangana. [OUT]
5. One CC to Sri T. Sharath, SC for Kaloji Narayana Rao University of Health Sciences (OPUC)
6. Two CD Copies

MBC
GJP

HIGH COURT

DATED: 10/10/2025



ORDER

WP.No.30730 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

(9)

tgpl
10/10/25